

ITEM NO.1712

COURT NO.14

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4691-4692/2024

SARITA GUPTA @ SAVITA GUPTA & ORS.

Appellant(s)

VERSUS

SHANTI DEVI (DEAD) THR. LRS. & ORS.

Respondent(s)

Only IA No. 174110, 174113 & 174114 of 2026 is to be listed
(Substitution applicatiion etc.)

IA No. 174114/2026 - APPLICATION FOR CONDONATION OF DELAY IN FILING
THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 174110/2026 - APPLICATION FOR SUBSTITUTION

IA No. 174113/2026 - SETTING ASIDE AN ABATEMENT

Date : 31-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN PALLI
[IN CHAMBERS]

For Appellant(s) Mr. Ashok Gurnani, Adv.
Mr. Mukesh Kumar Gupta, Adv.
Mrs. Rachna Gupta, AOR

For Respondent(s) Mr. Dhananjay Garg, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 174110, 174113 & 174114 of 2026

1. Vide these applications, the appellant seeking condonation of delay in filing the application for setting aside abatement, setting aside abatement and substitution to bring on record legal representatives of deceased respondent no. 1.2 i.e. Gopal Das Garg, one of the legal representatives of deceased Shanti Devi (Respondent no. 1), who stated to have passed away during the pendency of the present appeal.

2. For the reasons assigned in the applications, duly supported by an affidavit, the same are allowed.

3. Consequently, the legal representatives of deceased respondent no. 1.2 as depicted in para 3 of the application are brought on record for the purpose of pursuing the present proceedings.

4. Amended memo of parties be filed accordingly.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMAR RAWAT)
COURT MASTER (NSH)